

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 27/MP/2018
Along with I.A No. 8/2018 and 99/2018**

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Krishna Windfarms Developers Private Limited and Solar Energy Corporation of India Limited.

Date of hearing : **31.1.2019**

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Krishna Windfarms Private Limited (KWPL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Parties present : Shri Sanjay Sen, Senior Advocate, KWPL
Shri Saranpreet Singh, Advocate, KWPL
Ms. Ankita Bafna, Advocate, KWPL
Shri P. S. Bindra, Advocate, KWPL
Shri Sanjive Sharna, KWPL
Shri M.G. Ramachandran, Advocate, SECI
Ms. Ranjitha Ramachandran, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shubham Arya, SECI
Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned senior counsel for the Petitioner submitted that as per the Commission's direction dated 25.7.2018, the Petitioner has filed I.A. No. 99/2018 seeking permission to amend the original petition. Request was allowed by the Commission.

2. Learned counsel for the Respondent requested for time to file reply to the amended petition. Request was allowed by the Commission.

3. The Commission directed the Respondent to file its reply on the amended Petition by **20.2.2019**, with an advance copy to the Petitioner, who may file its rejoinder, if any, by **26.2.2019**. Pleadings shall be completed by the parties within the due date mentioned above. Accordingly, the Commission disposed of the I.A. No. 8/2018 and 99/2018.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Legal)**